

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **29th** Day of **May**, 2018)

Hon'ble Dr. Murtaza Ali, Member (Judicial)
Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)

Original Application No.330/00572/2018
(U/S 19, Administrative Tribunal Act, 1985)

Surya Mani Tripathi aged about 62 years S/o Gaya Dutt Mani Tripathi Working as G.D.S. (B.P.M.) Shahpur, R/o Village and Post Office – Shahpur, District – Kaushambi.

..... **Applicant**

By Advocate: Shri R.K. Dixit

Versus

1. Union of India through Secretary Ministry of Communication Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General, Allahabad Region Allahabad.
3. Director Postal Services, Allahabad Region, Allahabad.
4. Senior Superintendent of Post Offices, Allahabad Division Allahabad.
5. Sub Divisional Inspector of Post Offices Bharwari, District Kaushambi.

..... **Respondents**

By Advocate: Dr. Rajeshwar Singh

O R D E R

Delivered by Hon'ble Dr. Murtaza Ali, Member (Judicial)

Heard Shri R.K. Dixit, counsel for the applicant and Dr. Rajeshwar Singh, counsel for the respondents.

2. Learned counsel for the applicant submitted that applicant has filed an Appeal on 06.09.2017 before the respondent No.3 against the order of punishment dated 21.07.2017 but till date the respondent No.3

has not taken any decision on his appeal. He, further, stated that grievance of the applicant might be redressed, in case a direction is given to the respondent No.3/Competent Authority to consider and decide the pending appeal of the applicant dated 06.09.2017 (Annexure A-13) by a reasoned and speaking order within a specified period of time.

3. Having heard the counsel for the parties and considering the fact and circumstances of the case, the respondent No. 3/Competent Authority is directed to decide the pending appeal of the applicant dated 06.09.2017 (Annexure A-13) by a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Applicant is also directed to submit a copy of his appeal along with certified copy of the order of the Tribunal to the Competent Authority within a week.

4. With the above direction, the OA stands disposed of with no order as to costs.

5. Be it noted that we have not passed any order on the merit of the case.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

Sushil